

Committee to solve the problem. (*Interruptions*)

[*Translation*]

MR. SPEAKER: He is doing what ought to be done.

..(*Interruptions*)

[*Translation*]

SHRI RAM NAIK: Hon'ble Speaker, Sir, can the Government not do the same at least in Delhi as had been done in Bombay in Maharashtra, till 1985 for the people living in unauthorised houses and jhuggi-jhonpris?

[*English*]

SHRI MURASOLI MARAN: For Delhi also, we have similar plan. Those people who are on those plans will be re-scheduled and alternative arrangements will be made for them. Until then, we will not demolish or destroy the flats.

Cauvery Waters Dispute

*125. SHRI B. RAJARAVI VARMA:
DR. K. KALIMUTHU:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government propose to constitute a tribunal to solve the Cauvery Waters Dispute;

(b) if so, the details thereof; and

(c) if not, the other steps proposed to be taken to solve the problem?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). The matter is under consideration. An inter-State

meeting of the Chief Ministers of the Cauvery Basin States on 7.4.1990 has been convened.

SHRI B. RAJARAVI VARMA: The hon. Minister's reply is cryptic, evasive and shows lack of concern over the issue which is hanging fire for 16 years. I would like to know from the hon. Minister whether the then Government of Dr. M.G. Ramachandran communicated its resolve to the Central Government of referring the issue to a Tribunal and, if so, what steps have so far been taken by the Government since then and, if no steps have been taken, what were the hurdles in taking the necessary steps?

SHRI MANUBHAI KOTADIA: A meeting is already convened on 7th April. If it would not deliver any good results, then naturally we will take further steps to solve the problem.

SHRI B. RAJARAVI VARMA: How many bilateral meetings between the Governments of Tamil Nadu and Karnataka have taken place since 1976 and with what results? I also want details of the bilateral talks and also the reasons for not being able to arrive at an amicable solution to the whole issue. If these reasons still continue, what is the hesitation of the Government to refer it to a tribunal straightaway without holding any further discussions as proposed by the Government? We want to know who went wrong, when and why?

SHRI MANUBHAI KOTADIA: I have already said that the meeting has already been fixed for 7th April..(*Interruptions*) A bilateral meeting was held at Madras between Karnataka and Maharashtra without any results. But we are trying to find out a solution...(*Interruptions*)

SHRI K.S. RAO: My first request to the hon. Speaker is that during Question Hour, you must protect the interests of the Members without which we cannot get any chance...(*Interruptions*) You must protect our interests.

MR. SPEAKER: Please come to the question.

SHRI K.S. RAO: Sir, I want to know, through you, from the hon. Minister some details. Several tribunals have been formed earlier. Our experience is that no solution is coming out to solve this case. So I wish to know from the hon. Minister whether the Government is thinking in terms of making all the projects and Inter-State Rivers as national projects.

SHRI MANUBHAI KOTADIA: Sir, I should say that this is a suggestion... (*Interruptions*)

SHRI B. SHANKARANAND: Mr. Speaker, Sir, perhaps the hon. Minister is not aware that the State of Maharashtra is not involved in the Cauvery Water Dispute... (*Interruptions*) I must say that Maharashtra is not a party to the Cauvery Water dispute. Just now the hon. Minister has said that. I am happy that he has called a meeting on 7th April. I want to know from the hon. Minister which are the issues he has noted down for the purpose of discussing between these parties concerned in the Cauvery Water dispute? So that the dispute can be narrowed down and he would also know which are the projects to be implemented and which are the parties which have no objection. All these things will be clear and at the same time, he would be able to find out a solution for the real dispute. Has he noted down any issues before him?

SHRI MANUBHAI KOTADIA: As far as the dispute between Karnataka and Tamil Nadu is concerned, the hon. Member, who was in charge of the Ministry knows very much that the dispute is between Tamil Nadu and Karnataka... (*Interruptions*) The fact is that Karnataka is drawing more water from the Cauvery Basin. That is why Tamil Nadu is protesting that Karnataka is hurting the interests of Tamil Nadu. That is all... (*Interruptions*)

SHRI K. RAMAMURTHY: Mr. Speaker, Sir, kindly tell the hon. Minister to read the

facts before coming to the House. He is not aware of the facts. The Cauvery Water dispute is hanging fire for the last so many years. I am asking the question now... (*Interruptions*) Is the Minister aware of the fact in respect of the dispute? I want to know from the Minister what are the issues before the meeting for discussion ... (*Interruptions*)

SHRI MANUBHAI KOTADIA: What does he want to know?

MR. SPEAKER: He is asking: "What are the issues?"

(*Interruptions*)

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Contaminated Foodgrains

*126. PROF. RUPCHAND PAL:
SHRI ANIL BASU:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the attention of Government has been drawn to a report appearing in the Free Press Journal dated 20th and 21st February, 1990 that contaminated foodgrains to the tune of Rs. 900 crores was imported and passed on to the Southern States of the country;

(b) if so, the supplier of the damaged grains;

(c) whether Government propose to enquire into this deal; and

(d) if not, the reasons therefor?